

[Shri Jyotirmoy Bosu]

shall have to bring another Privilege Motion on this, and that is unfortunate.

**SHRI F. A. AHMED:** Another point which the hon. Member has raised was about the Committee's Report. May I tell him that the Committee has asked for extension of time? In March the report will be available. As soon as it is available, the same will be placed on the table of the House.

**MR. SPEAKER:** Also, be sure how he gets the report from your department. Everyday it is coming. All departmental notes are not known to the Minister, but the Opposition is laying them on the Table of the House.

**SHRI MUKHTIAR SINGH MALIK:** Mr. Speaker, Sir, We are surprised how does the hon. Member know about this.

13.04 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT RE. REGISTRATION OF INDIAN COTTON MILLS FEDERATION AND CENTRAL EXCISE (TWELFTH AMENDMENT) RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the table:—

- (1) A statement (Hindi and English versions) regarding the registration of Indian Cotton Mills Federation under the Indian Trade Unions Act and its liability for payment of income-tax. [Placed in Library. See No. LT-5993/73].
- (2) A copy of the Central Excise (Twelfth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 507 (E) in Gazette of India dated the 27th November, 1973 under section 38 of the Central Excise

and Salt Act, 1944. [Placed in Library. See No. LT-5994/73].

INTERNATIONAL AIRPORTS AUTHORITY OF INDIAN (CONDITIONS OF SERVICE OF CHAIRMAN AND OTHER WHOLE-TIME MEMBERS) RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table:—

A copy of the International Airports Authority of India (Conditions of Service of the Chairman and other whole-time Members) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 717 (E) in Gazette of India dated the 29th November, 1973, under sub-section (3) of section 36 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-5995/73]

REVIEW AND ANNUAL REPORT OF MINERALS AND METALS TRADING CORPORATION OF INDIA LTD., NEW DELHI FOR 1972-73 AND ANNUAL ADMINISTRATIVE REPORT OF TEA BOARD, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1972-73.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1972-73 along

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5996/73]

- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1971-72. [Placed in Library. See No. LT-5997/73]

name of the member so appointed by Lok Sabha to the Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House."

#### ASSENT TO BILL

SECRETARY-GENERAL: Sir, I also lay on the Table the Maternity Benefit (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 7th December 1973.

13.05 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Second Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 11th December, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 13th December, 1973, adopted the following motion in regard to the Plantations Labour (Amendment) Bill, 1973:—

"That this House recommends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, in the vacancy caused by the resignation of Shri Madhu Limaye from the membership of the said Joint Committee and communicate to this House the

#### ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 13th December, 1973, from the Superintendent of Police, Indore:—

"Dr. Laxminarayan Pandeya, Member, Lok Sabha, was arrested at 9.15 hours on the 13th December, 1973, at Village Harsola (Indore District), under section 151, Criminal Procedure Code, by Shri R. S. Rathore, Station Officer, PS Mhow, as Dr. Laxminarayan Pandeya and his associates indulged in overt acts as a result of which breach of peace was apprehended. He is being produced before Magistrate on the 13th December, 1973."

13.06 hrs.

#### RULES COMMITTEE

##### THIRD REPORT

SHRI SHIVNATH SINGH (Jhunjhunu): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of